

Order dated 17.02.04.

Mr. A.K. Bose Sr. Standing Counsel
is on accommodation.

Admitted to 01.03.2004.

Mr. Chairman (B)

1.3.04

None appeared for the applicant
nor the applicant in person is
present. No request has also been
made on behalf of the applicant
seeking adjournment. The applicant
having been removed from service
by Order dated 11.1.94 of the
disciplinary authority has sought
judicial intervention. However,
as no body is present on behalf
of the applicant, it is not possible
to decide the matter in its entirety,
and on the said premises, the
O.A. is dismissed for default.

Shri A.K. Bose, SSC is present
and heard.

Vice-Chairman

Member (S)

For admission
pet. is not met
order 1.3.04.

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22.2.04

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Copies of order Dt 11/3/04
issued.

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